

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SE) SAKET COURTS, NEW DELHI.


ORDER NO. 142 DATED 28.1.16

In pursuant of Delhi High Court Order no. 04/DHC/GAZ./G-1/VI.E.2(A)/2016 dated 25.01.2016, the following cases fixed for 28.01.2016 mentioned in column no. 3 pending in the court mentioned in the column no. 2 are hereby withdrawn and assigned to the court mentioned in the column no. 4 for disposal in accordance with the law:

(1)	(2)	(3)		(4)
Sl. No.	Name of the transferor court	Case No.	Title of the case	Name of the Transferee Court
1	Ms. Sunena Sharma, ADJ-03	CS 393/14	SARAL KUMAR & ORS. VS. SIKHA BARUA & ORS.	Ms. Neelofer Abida Parveen, ADJ-04,
		CS/515/2015	KUSUM CHADHA AND ANR. VS. ALOK MAHAJAN	
		EX/102/2015	M/S POOJA PRESS & PRAKASHAN PVT. LTD. VS. M/S INDIA OFFSET INDIA PRINTERS PVT. LTD. & ORS.	
		CS/53/2015	JAGBIR SINGH VS. RAJ BAHADUR SINGH	Sh. Anil Antil, ADJ-05
		CS/30/2014	C. LAL GUPTA (SR. CITIZEN) VS. GNM FOOT WEAR	
2	Sh. Balwant Rai Bansal, ADJ-02	CS/138/2014	M/S S. K. LUMBER PVT. LTD. VS. M/S ZAHIR AHMED	Ms. Neelofer Abida Parveen, ADJ-04
		CS/282/2015	SEWA ELECTRICAL INDUSTRIES PVT. LTD. VS. ANKUR JAIN	
		CS/263/2015	M/S HCL LEARNING LTD. VS. M/S G R M SIR C V RAMAN E M P SCHOOL	
		CS/92/2012	M M SHARMA (MADAN MOHAN SHARMA) VS. BRIJ MOHAN SHARMA	Sh. Anil Antil, ADJ-05
		CS/350/2015	NARESH KUMAR VS. PRASHI DEVI & OTHERS	
		EX/03/2015	HDFC BANK VS. KASHIF RAZA	
3	Sh. Lalit Kumar, ADJ-01	CS/337/2013	M/S TEK TRAVELS PVT. LTD. VS. R S TRAVELS	Ms. Neelofer Abida Parveen, ADJ-04
		CS/173/2015	ASHOK SINGH VS. ANSHU BISWAS & ORS.	
		CS/224/2015	M/S HCL LEARNING LTD. VS ST. AL-HANEEF EDUCATIONAL CENTRE	Sh. Anil Antil, ADJ-05
		CS/221/2015	M/S HCL LEARNING LTD. VS ST. XAVIER PUBLIC SCHOOL AZAMGARH	
		CS/346/2015	MAJID KHAN VS. ABDUL RAZIQ & ORS.	

Note:-

1. If any concerned case has been left in the column no. 3, same be also transferred to the transferee court.
2. The case in which Judgement/Order on sentence have already been passed and the same is fixed for misc. purpose or other any purpose will not be transferred.
3. Presiding Officers shall ensure that the cause list of the transferred cases are affixed on the notice board on daily basis outside the transferee and transferor courts so as to avoid inconvenience to the litigants and lawyers.

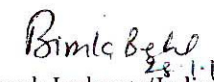

(R. KIRAN NATH) 28/1/16
 District & Sessions Judge (SE)
 Saket Courts, New Delhi.

No. Judl./Cases Transfer/F.53/SE/Saket/2016/ 1626-1636

New Delhi, Dated 28/01/16

Copy forwarded for information and necessary action:

1. The Concerned Judicial Officer of South-East District, Saket Courts Complex, New Delhi
2. PS to District & Sessions Judge, South-East District, Saket Courts Complex, New Delhi
3. The Incharge/PRO, Facilitation Centre, Saket Courts, New Delhi
4. The Secretary, Bar Association, Saket Courts Complex, New Delhi
5. The Website Committee (English/Hindi) to notify the order on website of Saket Courts immediately.


 Branch Incharge/Judicial Branch (SE)
 Saket Courts Complex, New Delhi